

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA): According to available information 1995 Sub-centres were established in the State of Madhya Pradesh during the year 1989-90. No sanction was issued for establishing new sub-centres during 1990-91 owing to financial constraints.

[English]

**Unauthorised Construction in LIG Flats
In Prasad Nagar**

6214. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that unauthorised construction has been made by the allottees of D. D. A., L.I.G., Flats, Prasad Nagar, New Delhi prior to January 1, 1986 and thereafter also;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE FOR URBAN DEVELOPMENT (SHRI M. ARUN-ACHALAM): (a) Yes, Sir.

(b) As reported by the DDA, unauthorised additions/alteration has been made in the case of DDA LIG flats, Prasad Nagar New Delhi prior to January, 1, 1986 and thereafter.

(c) The information is being collected and will be laid on the Table of the house.

**Appointment of Teachers/Profes-
sors in Central Universities**

6215. SHRI N.K.BALIYAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the criteria laid down for appointment of Teachers/professors in Central Universities especially in Delhi University;

(b) whether these guidelines are being followed by the colleges affiliated to Delhi University;

(c) if not, the action taken by the Government in such cases;

(d) whether the Government propose to entrust the work of recruitment of Professors/Teachers in Central Universities to Union Public Service Commission; and

(e) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) The criteria for appointment of teachers in the Central Universities, including Delhi University, is provided for in the Acts, Statutes and ordinances of the respective Universities. Regular vacancies of teachers are required to be advertised and appointments made by the Executive Council of the concerned University on the basis of recommendations made by duly constituted Selection Committees.

(b) According to information furnished by the University of Delhi, Colleges affiliated to the University are following the provisions contained in the relevant Ordinance relating to appointment of college teachers.

(c) Does not arise.

(d) and (e). No, Sir. The need for entrusting the work of recruitment of teachers in Central Universities to the Union Public Service Commission has not arisen.